

(c) the total amount of compensation paid to these displaced persons so far and the guidelines laid down for providing employment to these displaced families;

(d) the details of the implementation report during each the last three years; and

(e) the time by which the remaining displaced persons are likely to be paid compensation and provided with employment?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) to (e). The information is being collected and will be laid on the Table of the House.

[*English*]

Demolition of Flats in Pocket A-11, Kalkaji, Delhi

8499. DR. RAMESH CHAND TOMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether out of 40 flats declared dangerous in pocket A-11, Kalkaji, New Delhi, only 16 flats have been demolished so far;

(b) the time by which the remaining flats are likely to be demolished; and

(c) the arrangement made/being made by the authorities to provide similar alternative accommodation to them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The remaining 24 flats were found to be repairable and therefore the question of their demolition does not arise.

(c) Question does not arise in view of

the reply to part (b) above.

[*Translation*]

Electronic Watches

8500. SHRIMATI SHEELA GAITAM:
SHRI TEJ NARAYAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to manufacture low priced electronic watches on a large scale; and

(b) if so, the likely price of such electronic watches?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) HMT is proposing to introduce low priced digital electronic watches during 1992-93.

(b) The price of such electronic watches may be around Rs. 100 to 200.

Amount Outstanding Against CIL

8501. SHRI MOHAMMAD ALI
ASHRAF FATMI:
SHRI NITISH KUMAR:

Will the Minister of COAL be pleased to state:

(a) whether a huge amount is to be paid by the Coal India Ltd. as liability to the Government of Bihar upto the end of March 1992;

(b) if so, the details thereof;

(c) whether the State Government has demanded the payment several times;

(d) if so, the reasons for not making the